

HIGH COURT OF KARNATAKA, BENGALURU

September 30, 2020

ADDENDUM TO SPECIAL STANDATED OPERATING PROCEDURE (SOP) FOR DISTRICT JUDICIARY DATED 18.09.2020

In continuation of Special Standard Operating Procedure (SOP) dated September 18, 2020 issued for District Judiciary and in view of direction issued by the Apex Court in Writ Petition (Civil) No.699/2016 dated 16.09.2020. The following partial modification is made to clause-B of the Special Standard Operating Procedure of District Judiciary dated September 18, 2020 by adding clause-B1.

B1:- “The Special SOP will apply to the LXXXI Addl. City Civil & Session Court (Special Court exclusively to deal with criminal cases related to elected MPs/MLAs in the State of Karnataka), City Civil Court, Bengaluru City, from October 5, 2020 instead of October 12, 2020”.

However, rest of the City Civil Courts at Bengaluru will function from October 12, 2020 as per clause-C of Special SOP dated September 18, 2020.

BY ORDER OF HON'BLE THE CHIEF JUSTICE

Sd/-
(RAJENDRA BADAMIKAR)
REGISTRAR GENERAL